

Hiring of Property by Food Corporation of India

2376. SHRIMATI SURYAKANTA PATIL:

Will the Minister of FOOD be pleased to refer to the reply given to Unstarred Question No. 7079 on May 10, 1994 and state:

(a) whether FCI has since vacated the hired houses in East of Kailash, New Delhi and shifted over Rajendra Palace and Twin Tower at Laxmi Nagar;

(b) if not, the reasons therefor; and

(c) the time by which the Food Corporation of India proposes to vacate the above premises?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) No, Sir.

(b) and (c). The space available with the Food Corporation of India at Rajendra Palace is already occupied by its Zonal Office (North). The space booked with SCOPE in Twin Tower Complex at Laxmi Nagar has not yet become available. The hired accommodation at East of Kailash will be vacated by the Food Corporation of India when its own space at Gurgaon becomes available.

Gauge Conversion

2377. SHRI JAGMEET SINGH BRAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the present status of the progress in conversion of Rewari-Bhatinda rail line and the time by which the entire route is likely to be converted;

(b) whether the Government propose to restore train services in the converted sec-

tion of the Rewari-Bhatinda route;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether any inter division dispute between Ferozepur, Ambala and Bikaner Division has hampered restoration of train services on the said route; and

(f) if so, the details thereof and the action taken/proposed to be taken in the matter?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) The work has been completed.

(b) to (d). 2 pairs of Broad Gauge trains between Bhatinda and Hisar have already been introduced. It is also proposed to introduce 2 pairs of trains between Rewari & Hisar. Besides, 4085/4086 Bhiwani Express is also proposed to be extended to Sirsa.

(e) No, Sir.

(f) Does not arise.

Ozone Fund Operations

2378. SHRI SANAT KUMAR MANDAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether an independent evaluation of the Ozone Fund's operations, taking into consideration the relevant clauses of the Agenda-21 signed at the Earth Summit in Rio de Janeiro in 1992, was initiated in Nairobi last month;

(b) if so, the procedures used to define the technologies required to replace ozone-depleting substances, that are eligible for